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(2018) 09 CHH CK 0284

In the Chhattisgarh High Court

Case No : Writ Petition (S) No. 6105 Of 2018

Yagyo Sahu And Ors — APPELLANT

Vs

State Of Chhattisgarh And Ors — RESPONDENT

Date of Decision : 18-09-2018

Acts Referred:

Citation : (2018) 09 CHH CK 0284

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : K.P. Sahu, Sunita Jain

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. The petitioners through the present Writ Petition seeking for a direction to the respondents to consider their case for absorption to the post of

Assistant Teacher Panchayat (L.B.).

2. In the instant case, the petitioners have been working with the respondents since 1996 onwards initially as Guruji and subsequenlty as Siksha Karmi

- Grade-III which has subsequently been declassified as Assistant Teacher Panchayat in the year 2008.

3. The counsel for the petitioners submits that, the petitioners would be entitled for absorption on the post of Assistant Teacher Panchayat (L.B.) for

which they have already made a detailed representation which till date has not been decided.

4. Given the limited prayer, let the petitioners make another detailed representation to the respondent No.2 in this regard and the respondent No.2 in

turn shall consider the representation of the petitioners in accordance with rules

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and circular issued by the State government in this regard from time to time and decide the same within a period of 90 days.

5. The Writ Petition accordingly stands disposed off.

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